IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 117
(IB)-851/ND/2020

IN THE MATTER OF:

Salom Electronics India LLP ... Applicant

Vs.

Lava International Limited ... Respondent

Order under Section 9 of IBC.

Order delivered on 23.03.2021

Coram:
DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Ms. Priyanka, Proxy-Counsel

ORDER

Pleadings are complete. Ms. Priyanka, Proxy-Counsel for the Corporate Debtor requests adjournment on the ground that main counsel is suffering from high fever. At request, matter adjourned to 07.05.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

MUKESH